

MC No. 6 of 2014  
IN WP(C)No.6 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 6 of 2014.

CHIEF JUSTICE

dev  
12.03.14

MC No. 46 of 2014  
IN WP(C)No.31 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the applicant.

Shri AH Hazarika, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed three weeks' time to file affidavit-in-opposition.

List after three weeks.

CHIEF JUSTICE

dev  
12.03.14

MC (WP(C)) No. 47 of 2014  
IN WP(C)No.62 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the applicants.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

By means of this application, the writ petitioners have sought interim order staying operation of the termination orders issued by the respondent authorities.

It appears that in pursuance to the order dated 16.08.2012 passed by the Division Bench of Gauhati High Court in WA No. 52(SH) 2011, a High Level Scrutiny Committee was constituted to enquire into the alleged malpractices in the recruitment process in which the writ petitioners were selected.

Learned counsel for the respondents submitted that in pursuance to the findings of said Committee show cause notices were issued to the writ petitioners and only thereafter their services were terminated.

In the above facts and circumstances, this Court is not inclined to grant any interim stay prayed by the writ petitioners.

Therefore, the application for interim stay is rejected. Misc. Case No. 47 of 2014 stands disposed of.

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
12.03.14



MC (WP(C)) No. 48 of 2014  
IN WP(C)No.63 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the applicants.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

By means of this application, the writ petitioners have sought interim order staying operation of the termination orders issued by the respondent authorities.

It appears that in pursuance to the order dated 16.08.2012 passed by the Division Bench of Gauhati High Court in WA No. 52(SH) 2011, a High Level Scrutiny Committee was constituted to enquire into the alleged malpractices in the recruitment process in which the writ petitioners were selected.

Learned counsel for the respondents submitted that in pursuance to the findings of said Committee show cause notices were issued to the writ petitioners and only thereafter their services were terminated.

In the above facts and circumstances, this Court is not inclined to grant any interim stay prayed by the writ petitioners.

Therefore, the application for interim stay is rejected. Misc. Case No. 48 of 2014 stands disposed of.

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
12.03.14



MC (WP(C)) No. 49 of 2014  
IN WP(C)No.64 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the applicants.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

By means of this application, the writ petitioners have sought interim order staying operation of the termination orders issued by the respondent authorities.

It appears that in pursuance to the order dated 16.08.2012 passed by the Division Bench of Gauhati High Court in WA No. 52(SH) 2011, a High Level Scrutiny Committee was constituted to enquire into the alleged malpractices in the recruitment process in which the writ petitioners were selected.

Learned counsel for the respondents submitted that in pursuance to the findings of said Committee show cause notices were issued to the writ petitioners and only thereafter their services were terminated.

In the above facts and circumstances, this Court is not inclined to grant any interim stay prayed by the writ petitioners.

Therefore, the application for interim stay is rejected. Misc. Case No. 49 of 2014 stands disposed of.

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
12.03.14





MC (WP(C)) No. 50 of 2014  
IN WP(C)No.65 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the applicants.

Shri ND Chullai, Senior GA, present for the respondents.

Heard.

By means of this application, the writ petitioners have sought interim order staying operation of the termination orders issued by the respondent authorities.

It appears that in pursuance to the order dated 16.08.2012 passed by the Division Bench of Gauhati High Court in WA No. 52(SH) 2011, a High Level Scrutiny Committee was constituted to enquire into the alleged malpractices in the recruitment process in which the writ petitioners were selected.

Learned counsel for the respondents submitted that in pursuance to the findings of said Committee show cause notices were issued to the writ petitioners and only thereafter their services were terminated.

In the above facts and circumstances, this Court is not inclined to grant any interim stay prayed by the writ petitioners.

Therefore, the application for interim stay is rejected. Misc. Case No. 50 of 2014 stands disposed of.

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
12.03.14



WP(C)No.6 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri JM Thangkhiew, Advocate, present for the petitioner.

Shri VGK Kynta, Senior Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.61 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for respondents.

Heard.

By means of this writ petition, the petitioner has challenged the appointment of respondent No. 3 Sylvia Tera G Momin for the post of Surveyor issued by the Office of the Deputy Commissioner (DSC), South Garo Hills, Baghmara.

Learned counsel for respondents No. 1 and 2 prays for and is allowed four weeks' time to file counter affidavit.

Issue notice to respondent No. 3, who may also file her counter affidavit within a period of said four weeks.

List after four weeks.

CHIEF JUSTICE

dev  
12.03.14



WP(C)No.62 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks along with other connected matters.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.63 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks along with other connected matters.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.357 of 2013

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri PT Sangma, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
12.03.14



WP(C)No.64 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks along with other connected matters.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.65 of 2014

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks along with other connected matters.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.244 of 2013

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri S Marpan, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of the respondents.

List after two weeks.

CHIEF JUSTICE

dev  
12.03.14

WP(C)No.319 of 2013

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri R Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for respondent No.  
1.

Shri VGK Kynta, Senior Advocate, present for  
respondents No. 2 to 4.

Shri ND Chullai, Senior GA, present for  
respondents No. 5 and 6.

Learned counsel for respondents No. 2 to 4 and  
learned counsel for respondents No. 5 and 6 pray for and  
are allowed further four weeks' time to file counter  
affidavits.

List after four weeks.

CHIEF JUSTICE

dev  
12.03.14



WP(C)No.329 of 2013

12.03.2014

HON'BLE THE CHIEF JUSTICE

Shri N Zaman, Advocate, present for the petitioners.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed three days time to take complete steps for service on respondents No. 8 to 13.

Issue notices to said parties, who may file their counter affidavits within a period of four weeks.

List after four weeks. Meanwhile, respondents No. 1 to 7, may also file their counter affidavits.

CHIEF JUSTICE

dev  
12.03.14

